

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221
CP-133/241/ND/2020
RA-44/2023

IN THE MATTER OF:
Surender Kumar Gupta

... **Appellant/Petitioner**

Versus

J.M. Housing Limited

... **Respondent**

Under Section: 241-242

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Eshna Kumar, Adv. Jasleen Singh Sandha

For the Respondent : Adv. S.K. Sharma for R-1 to R-4, Adv. Abhirup Das Gupta for R-8 & R-9, Adv. Aman Nandrajog, Adv. Shreya Singh for R-5 to R-7

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-44/2023: Ld. Counsel appearing for the Non-Applicants in RA-44/2023 submitted that on account of incorrect coding, the Non-Applicants are not able to upload its reply on DMS. Registry is directed to allow the Non-Applicants to upload its reply on DMS today. In the meantime, the Non-Applicants should make copy of reply available to Ms. Ishna Kumar, Ld. Counsel appearing for the Applicant.

List on 24.07.2024, on the top of the board.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)